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OA 1461/05

Dt 21.02.07

Hon' M. K. Elango, J.M

Sri H. S. Srinivasan, learned counsel for applicant submitted the MA 314/07 seeking recalling of order dt 15.12.06 by which OA was dismissed as default. MA is supported with Delay condonation Application No. 313/07. Cause shown is sufficient. MA is allowed ~~as to~~ order dt 15.12.06 is hereby recalled and OA is restored to its original position.

Learned counsel submitted that the OA may be dismissed as not pressed with liberty to file a fresh OA. Request is allowed. OA is dismissed as not pressed with liberty to file fresh OA.

K. Elango
J.M

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